

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.07**  
**C.P. (IB)No.138/BB/2023**

**IN THE MATTER OF:**

M/s. Planet Science ... Petitioner  
Vs.  
M/s. Stelis Biopharma Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 17.01.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners : Shri Nitesh Bangera, PCS  
For Respondent : Shri Srivatsa Rao

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits the matter has been settled between the parties and he has e-filed an Application for withdrawal of the instant Petition and seeks time to file the physical copy of the same. Therefore, he is granted permission to file the physical copy of the Application, within three days.
3. Keeping in view of the submissions made by the Ld. Counsels and since the parties have amicably settled the dispute, the instant Petition bearing **C.P.(IB)No.138/2023 is disposed of as withdrawn.** Pending Applications, if any, also stand disposed of.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**  
Anishma

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**